

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 178 of 2019

IN THE MATTER OF:

Vichitra Enterprises Pvt. Ltd. & Anr.

....Appellants

Vs.

Macquarie Bank Ltd. & Anr.

....Respondents

Present:

For Appellants: Mr. Pallav Saxena, Mr. Adhish Sharma, Mr. Sayed Arsalam Abid and Mr. Prateek Khaitan, Advocates

**For Respondents: Mr. Puneet Singh Bindra, Ms. Simran Jeet, Mr. Sanam Preet Singh, Advocates
Mr. Huzefa Sitab Khan for RP.**

ORDER

22.02.2019: After some arguments and as the Appellate Tribunal was not inclined to interfere with the impugned order in view of the fact that the appellant has withdrawn its revised resolution plan and there by unnecessarily wasted time of the Committee of Creditors, the adjudicating authority and the Resolution Process. Learned counsel for the appellant sought permission to withdraw the appeal. The appeal is accordingly dismissed as withdrawn but without any liberty to challenge the same very impugned order.

[Justice S.J. Mukhopadhaya]
Chairperson

sa/sk